

LAND ALLOTMENT IN GANGANAGAR

*717. **Shri Morarka:** Will the Minister of Rehabilitation be pleased to state:

(a) why the allotment of land made to those displaced persons who have not accepted their allotments in Punjab are being cancelled in Ganganagar; and

(b) whether Government are aware that most of the lands left by the Muslim evacuees in Ganganagar have been occupied by Government servants and local residents?

The Deputy Minister of Rehabilitation (**Shri J. K. Bhonsle**): (a) and (b). Information is being collected and will be laid on the Table of the House in due course.

EXAMINATION OF INFORMATION OFFICERS

*718. **Shri K. Subrahmanyam:** (a) Will the Prime Minister be pleased to state whether it is a fact that candidates recruited to Foreign Service and posted to different countries as Information Officers at the Embassies were recently called for an examination by the U.P.S.C. at London?

(b) How many such candidates appeared for the examination and how many were chosen out of them?

(c) Is it the usual practice to hold such examinations at London to approve of appointments not made in consultation with the U.P.S.C.?

(d) If the answer to part (c) above be in the negative, why a departure from the usual practice was made in this case?

The Deputy Minister of External Affairs (**Shri Anil K. Chanda**): (a) to (d). Many requests came from our missions in Europe that certain officers serving in those Missions were suited for publicity work. It was not easy for them as well as some other Indians living in foreign countries to visit India for interviews. Advantage was, therefore, taken of the visit of the Chairman of the Union Public Service Commission to London and he interviewed some persons whose applications had been sent to the Union Public Service Commission. As a result of these interviews, only one person out of the candidates interviewed in London was recommended for the post of an Information Officer. No appointment has however been offered to him yet.

This is not the usual practice, but occasionally this may be adopted, with the approval of the Union Public Service Commission.

COMMUNITY PROJECTS INDEPENDENT OF U.S. TECHNICAL AID

*719. **Shri K. Subrahmanyam:** (a) Will the Minister of Planning be pleased to state which are the States wherein the Community Development Programme is being carried out independently of American technical and other assistance offered under the Indo-U.S. Technical Aid Agreement?

(b) What are the reasons for such exceptions?

(c) Does this in any way increase the cost of the particular projects or prolong its duration and if so, will the concerned State Government bear the difference in expenditure?

The Deputy Minister of Irrigation and Power (**Shri Hathi**): (a) 1. Jammu and Kashmir. 2. North East Frontier Agency.

(b) The special position of these two areas.

(c) First Part: No.

Second Part: Does not arise.

RESETTLEMENT OF MUSLIMS IN PUNJAB

*720. **Shri V. G. Deshpande:** (a) Will the Minister of Rehabilitation be pleased to state whether any lands have been reserved in Punjab Districts for the resettlement of those Muslims who had migrated to Pakistan and who may like to return to their lands?

(b) If so, how many acres of land have been reserved in the District of Rohtak?

(c) Is it a fact that allottees of about 1000 acres of land in Punjab from amongst displaced persons have not still been given any land although their claims have been placed in 'A' class?

The Minister of Rehabilitation (**Shri A. P. Jain**): (a) No.

(b) Does not arise.

(c) The information is being collected and will be laid on the Table of the House in due course.

DISPLACED PERSONS FROM JAMMU AND KASHMIR

*721. **Dr. N. B. Khare:** (a) Will the Minister of Rehabilitation be pleased to state where the displaced persons from Jammu and Kashmir have been rehabilitated?

(b) Is it a fact that most of them desire to be rehabilitated in Srinagar?

The Deputy Minister of Rehabilitation (**Shri J. K. Bhonsle**): (a) The displaced persons from Jammu and